

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1639
TO BE ANSWERED ON 25TH NOVEMBER, 2016**

SAFEGUARDING PATIENTS PRIVACY

**1639. SHRI R. GOPALAKRISHNAN:
SHRI SURESH C. ANGADI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to bring out a legislation to safeguard patient's privacy by protecting health data and medical information of patients;
- (b) if so, the details thereof;
- (c) whether the said legislation has provisions for action against any breach of data of the patients; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ANUPRIYA PATEL)**

(a) & (b): Yes. Ministry has decided to bring out a legislation regarding Electronic Health Data, Privacy and Security. The proposed legislation will broadly cover the following aspects :

1. Comprehensive legal framework to protect 'e-health data' of an 'individual'.
2. Ownership of 'e-health data'.
3. Legal framework for health data standardization in collection, storage, exchange etc.
4. Comprehensive remedies (civil and criminal) for data breach.
5. Enforcing nodal body.

(c) & (d): Yes. However, the proposed legislation is still being drafted and action against any breach of electronic data of the patients are yet to be finalized.

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